1	2										3
30	Pondicherry	.	.	.	.	.	.	.	.	.	..
31	Uttar Pradesh	.	.	.	.	.	.	.	.	.	79
32	West Bengal	.	.	.	.	.	.	.	.	.	39
33	Sikkim .	.	.	.	.	.	.	.	.	.	1
34	Andaman & Nicobar Islands	.	.	.	.	.	.	.	.		..
								TOTAL	.		451

Non-Payment of Project Allowance to P and T Staff Working at Project Satellite at Leh

2365. SHRI P. NAMGYAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the staff working in different P&T projects in the country is getting Project Allowance; and

(b) if so, the reasons for not giving project allowance to P&T Staff working at Project Satellite at Leh (Ladakh)?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI KARTIK ORAON): (a) and (b) The Project Allowance is granted for major projects which involve establishment of large construction organisation where the construction is spread over a number of years. It is granted for undeveloped and out of way places and is intended to compensate the staff for lack of amenities. P&T Projects including the Satellite Project at Leh do not generally come under this category and hence no project allowance as such would be justified. However, Compensatory (Remote Locality) Allowance is admissible to the employees headquartered at Leh.

Stopping work at Ratibati Colliery

2366. SHRI R. P. DAS: Will the Minister of ENERGY be pleased to state:

(a) whether he is aware that the ECL authorities stopped the work at Ratibati OCP without giving any notice;

(b) if so, the reasons therefor; and

(c) action taken by him against the ECL authorities responsible for closing the colliery?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Coal production of Ratibati OCP was discontinued due to abrupt change in geological condition which made the ratio between overburden and Coal beyond working limit. Due notice was given to employees transferring their services to another Unit.

(c) Does not arise.

Disconnection of Telephones for Non-Payment of Bills

2367. SHRI K. T. KOSALRAM: Will the Minister of COMMUNICA-TIONS be pleased to state:

(a) whether it is a fact that telephones are not disconnected even if the bills are not paid; and